

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-131/ND/2021**

**IN THE MATTER OF:**

**M/s. Akshit Petrochem Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Dimple Plastics Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 24.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

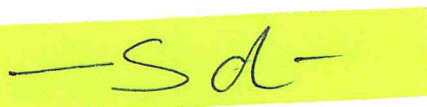
**SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Vipul Ganda, Mr. Aman Choudhary and Mr. Alexandra Celestine, Advocates.**

**For the Respondent/Corporate Debtor :Mr. Rishi Manchanda & Mr. Siddharth Mullick, Advocates.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Petitioner. Advocate Rishi Manchanda has appeared on behalf of the corporate debtor and offered to file 'vakalatnama' within three days and prayed for grant of time for filing reply. Three days' time is granted for filing 'vakalatnama' and three weeks' time is granted for filing reply. Matter is adjourned to **27.04.2021**.



**(K.K. Vohra)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Meenu)